

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8090 of 2021

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Bicky Turi @ Vicky Turi. ....**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Rajesh Kumar, Advocate  
For the State : Mr. Arup Kumar Dey, A.P.P.  
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02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Spl. POCSO Case No. 54 of 2021 arising out of Nirsa P.S. Case No. 107 of 2021.

The daughter of the informant was subjected to rape by the petitioner as per the allegations. In the 164 Cr.P.C. statement of the victim, she has stated that when she had gone out of her home to attend the call of nature at 2.30 A.M., petitioner met her and both started talking, after which, the petitioner took her to a room and committed rape upon her.

The act of the victim to converse with the petitioner at 2.30 A.M. indicates that both were well acquainted with each other from before. The later part of the statement indicates that when the petitioner refused to solemnize marriage, FIR was instituted. The petitioner is in custody since 21.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-IX, Dhanbad in connection with Spl. POCSO Case No. 54 of 2021 arising out of Nirsa P.S. Case No. 107 of 2021.

(Rongon Mukhopadhyay, J)

*Rakesh/-*